

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.350/95

Date of order: 30.9.1996

Kesra : Applicant
Vs.
Union of India & Ors. : Respondents
Mr.Shiv Kumar : Counsel for applicant
Mr.S.S.Hasan : Counsel for respondents

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member
Hon'ble Mr.Patan Prakash, Judicial Member

PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, applicant Shri Kesra, has prayed that order dated 20.6.95 (Annx.A1) relating to the reversion of the applicant may be quashed with all consequential benefits and the applicant may be allowed to work on the post of Junior Clerk and his promotion to the post be treated as regular one.

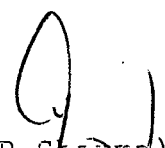
2. We have heard the learned counsel for the parties and have perused the record.

3. During the arguments, the learned counsel for the respondents drew our attention to the preliminary objection to the maintainability of the Original Application. He stated that the applicant had preferred an appeal against the order of reversion in pursuance of the direction given by the Tribunal in O.A.No.530/94, decided on 14.2.95. The said appeal has been rejected vide order dated 17.5.95 (Annx.F1) and the rejection had been communicated to the applicant vide Annx.F2 dated 30.6.95.

4. The learned counsel for the respondents stated that the applicant has concealed the fact of his appeal having been dismissed by the appellate authority. At this stage, the learned counsel for the applicant sought permission to withdraw the O.A. Permission is granted. The O.A is dismissed as withdrawn.


(Patan Prakash)

Member(Judl)


(O.P.Sharma)

Member(Adm.).